Child labour

708. SHRI NANDI YELLAIAH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether despite complete ban imposed on child labour three years ago still more than one crore twenty six lac children are working in various fields, as claimed by NGO 'Bachpan Bachao';

(b) if so, the State-wise data in this regard;

(c) the number of persons booked for engaging child labour, State-wise; and

(d) the measure proposed to be taken to eradicate child labour system completely from the country?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT) : (a) and (b) Census conducted by the Registrar General of India is the only authentic source of information on the number of working children. As per census 2001, the number of working children in the country is 1.26 crore. State-wise data is given in Statement-I (*See* below).

(c) State-wise details of number of prosecutions launched and convictions obtained so far are given in Statement-II (*See* below).

(d) Government is committed to the elimination of all forms of child labour. Considering the magnitude and the nature of the problem, Government has adopted a gradual and sequential approach to withdraw and rehabilitate working children, beginning with those working in hazardous occupations/processes and then covering children working in other occupations. The number of occupations and processes included in the hazardous list is reviewed from time to time and presently it has increased to cover 16 occupations and 65 processes. In this direction, Government is implementing the National Child Labour Project (NCLP) Scheme in 271 districts of the country. Under the Scheme, children withdrawn from work are enrolled into special schools where they are provided with bridging education, vocational training, stipend, nutrition and health care facilities etc.

Statement-I

State-wise Distribution of Working Children according to 2001 Census in the age group 5-14 years

Sl.No.	Name of the State/UT	2001
1	2	3
1.	Andhra Pradesh	1363339
2.	Arunachal Pradesh	18482
3.	Assam	351416

1	2	3
4.	Bihar	1117500
5.	Chhattisgarh	364572
6.	Delhi	41899
7.	Goa	4138
8.	Gujarat	485530
9.	Haryana	253491
10.	Himachal Pradesh	107774
11.	Jammu and Kashmir	175630
12.	Jharkhand	407200
13.	Karnataka	822615
14.	Kerala	26156
15.	Madhya Pradesh	1065259
16.	Maharashtra	764075
17.	Manipur	28836
18.	Meghalaya	53940
19.	Mizoram	26265
20.	Nagaland	45874
21.	Orissa	377594
22.	Punjab	177268
23.	Rajasthan	1262570
24.	Sikkim	16457
25.	Tamil Nadu	418801
26.	Tripura	21756
27.	Uttar Pradesh	1927997
28.	Uttarakhand	70183
29.	West Bengal	857087
30.	Andaman and Nicobar Islands	1960
31.	Chandigarh	3779
32.	Dadra and Nagar Haveli	4274

1	2	3
33.	Daman and Diu	729
34.	Lakshadweep	27
35.	Puducherry	1904
	TOTAL	12666377

Statement-II

State-wise Number of Persons booked for engaging Child Labour

Sl. No.	Name of State/UT	No. of Prosecutions launched	No. of Convictions Obtained
1	2	3	4
1.	Andhra Pradesh	52836	17279
2.	Arunachal Pradesh	46	0
3.	Assam	13	1
4.	Bihar	2477	3
5.	Chhattisgarh	659	4
6.	Delhi	1589	304
7.	Goa	35	7
8.	Gujarat	770	292
9.	Haryana	2623	404
10.	Himachal Pradesh	7	4
11.	Jammu and Kashmir	184	16
12.	Jharkhand	322	48
13.	Karnataka	10644	803
14.	Kerala	27	10
15.	Madhya Pradesh	1466	267
16.	Maharashtra	655	52
17.	Manipur	0	0
18.	Meghalaya	5	0
19.	Mizoram	0	0

1	2	3	4
20.	Nagaland	0	0
21.	Orissa	525	10
22.	Punjab	424	121
23.	Rajasthan	1714	2188
24.	Sikkim	0	0
25.	Tamil Nadu	5068	1695
26.	Tripura	5	0
27.	Uttar Pradesh	7569	405
28.	Uttarakhand	93	10
29.	West Bengal	87	3
30.	Andaman and Nicobar Islands	0	0
31.	Chandigarh	8	2
32.	Dadra and Nagar Haveli	0	0
33.	Daman and Diu	0	0
34.	Lakshadweep	0	0
35.	Puducherry	10	0
	TOTAL	89861	23223

Funding pattern in the ITIs

709. DR. E.M. SUDARSANA NATCHIAPPAN:
SHRI SANTOSH BAGRODIA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the funding pattern in the ITIs

(b) the ratio of Central and State funding in the ITIs; and

(c) the State-wise details of ITIs?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT) : (a) ITIs are functioning under the administrative control of respective State Governments/Union Territories. These ITIs get funds from their respective State Governments for their normal functioning. However, for Upgradation and modernisation of these ITIs, funds are being provided under the following Centrally Sponsored Schemes (CSS):-